

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)
Hearing Schedule for the month of January, 2017 (Advance)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
03.1.2017 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	248/MP/2016 along with I.A.No.64/2016	KTL	Petition seeking stay of communication dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited demanding liquidation damages for non-completion of II and III elements of the project
	2.	I.A.No.57/2016 in Petition No.304/MP/2013	GGEL	Interlocutory Application seeking immediate stay of the compensation Bill dated 12.10.2016 issued by the respondent No.1 NVVNL during pendency for the dispute.
17.1.2017 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	125/TT/2016	PGCIL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for (Asset-1): Central sector portion (2186.339 kms) & (Asset-2): BBMB (208.438 kms) for Establishment of Fiber Optic communication system in Northern region (2394.777 Kms)
	2.	239/MP/2016	ACBIL	Petition under section 79 (1) (b) and 79 (1) (f) to claim amounts to compensate the petitioner on account of the consequences of the occurrence of change in Law events (<i>On admission</i>)
	3.	240/MP/2016	TPTC	Petition for seeking declaration that no relinquishment charges are payable for termination of the Medium-term Open Access, dated 6.10.2015, granted to the petitioner by Power Grid Corporation of India Limited (<i>On admission</i>)
	4.	245/MP/2016	MSEDCL	Petition seeking fixation of and adjudication on the transmission charges for the proposed use of PGCIL s inter-State transmission facility of 400 kV Bhadaravati S/s for conveyance of 200 MW power from GMR Warora Energy Limited in terms of the PPA dated 17.3.2010 (<i>On admission</i>)
	5.	175/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power limited and the Procurers for compensation due to change in Law impacting revenues and costs during the Operating Period.
	6.	194/TD/2016	RSSPL	Application for grant of Inter-State Trading Licence for Category – IV.
	7.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee via-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.
	8.	242/MP/2016	UPL	Petition by Udupi Power Corporation Limited under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards POC charges dated 08.11.2016 for the month of October, 2016 by Power Grid Corporation of India Limited .
	9.	228/MP/2016	OCLIL	Petition under Section 79 (1) © read with Regulation 8 & 26 of the Central Electricity Regulatory Commission (Open Access in Inter State Transmission) Regulations, 2008.
	10.	246/MP/2016	CEPL	Petition seeking deferment of Long term Open Access and relinquishment of part allocation of Long Term Open Access under Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009

19.1.2017 Thursday At 10.30 A.M. Miscellaneous Petition	1.	220/MP/2016	WBSEDCL	Petition under Section 79 (10 (f) of the Electricity Act, 2003 seeking adjudication of disputes between WBSEDCL and NTPC Limited. (On admission)
	2	243/MP/2016	POSOCO	Petition for default of RLDC Fees & Charges, unscheduled Interchange (UI) charges and Deviation charges and default in opening Letter of Credit towards the non-payment of UI and DSM charges by M/s VandanaVidyut Limited (On admission)
	3.	192/MP/2016	JPVL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by Western Region Load Dispatch Center / Western Regional Power Committee (as the case may be) in respect of the Petitioner's 1320 MW (2 X 660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh (On admission)
	4.	193/MP/2016	TPCIL	Petition seeking direction to the respondents to act pursuant to the Grid Code and carry out consequential steps post declaration of grid disturbance. (On admission)
	5.	202/TD/2016	Amplus	Application for Grant of Trading License to Amplus Transmission Limited.
	6.	I.A.No.57/2016 in Petition No.304/MP/2013	GGEL	Interlocutory Application seeking immediate stay of the compensation Bill dated 12.10.2016 issued by the respondent No.1 NVVNL during pendency for the dispute.
	7.	139/MP/2016	NEEPCO	Petition for allowing recovery of Energy Charge shortfall during the period of 2012-13, 2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).
	8.	180/MP/2016	PGCIL	Petition seeking direction against NTPC Limited to bear/pay IEDC charges for the associated transmission system with Barh Generation in lieu of the order dated 3.3.2016 of the Hon'ble Supreme Court and Indemnification Agreement dated 15.3.2002 signed between the parties.
	9.	41/MP/2016 Along with I.A.No.13/2016	GMRKEL	Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the minutes of the meeting held with Eastern Region constituents on 5.1.2013 and 28.7.2013 read with Section 38 and 79 (1) (c) of the Electricity Act, 2003.
	10.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, and Power Grid Corporation of India Limited.
	11.	127/MP/2016 along with I.A.No.2/2017	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2000 and Electricity Act, 2003 through transmission system of PGCIL from the generation place to the place of delivery for evacuation of 400 MW D/C line. [I.A has been filed by PGCIL seeking direction to IBEUL to pay transmission charges including surcharge under the BPTA/TSA for the LTA granted.(On admission)]
	12.	188/MP/2016	LAPL	Petition under Section 79 (1) (b) read with Sections 79 (1) (c) and 79 (1) (b) and Section 60 of the Electricity Act, 2003, inter alia, seeking adjudication of disputes as regards the term of payment/compensation for operation and maintenance of the petitioners 02 Nos. of 400 kV Line bays including 02 Tie bays at 765/400 kV switchyard at Power Grid, Bharari, Sub-station, Bilaspur, Chhattisgarh.

	13.	115/MP/2016	TANGEDC O	Petition for determining excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of LNC's Power Stations, namely, NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3 x 210 MW), NLC TPS II Stage II (4 x 210 MW) NLC TPS-I Expansion (2 x 210 MW) under Regulation 10 of Tariff Regulations, 2004) in pursuance of order dated 12.5.2015 of CERC in Petition No. 65/MP/2013.
	14.	167/MP/2016 along with I.A. No. 42/2016	APNRL	Petition for relinquishment of Long Term Open Access under the Bulk Power transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	15.	42/RP/2016 along with IA No. 44 of 2016	PGCIL	Petition for review and modification of the order dated 27.6.2016 in Petition No.236/MP/2015. IA for condonation of 21 days in filing the Review Petition.
	16.	44/RP/2016 in Petition No. 236/MP/2015	NTPC	Petition for review of the order dated 27.6.2016 in Petition No. 236/MP/2015.
	17.	172/MP/2016	NTPC	Petition under Sections 62 (a) and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 8 (3) (ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest (MoEF), Government of India Notification dated 25.1.2016 as Change of Law.
24.1.2017 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	226/MP/2016	RIL	Petition for approval under Section 17(3) and 17 (4) of the Electricity Act, 2003, for substitution/addition of lenders by the Borrower/Petitioner No. 1 and to take on record appointment of the SBICAP Trustee Company Limited, the Security Trustee / Petitioner No.2, acting on behalf of and for the benefit of India Infrastructure Finance Company Limited along with existing lenders - L&T Infrastructure Finance Company Limited and IndusInd Bank Limited and their successors, assigns, novatees and transferees in connection with the Package B of Western Region System Strengthening Scheme - II (WRSSS - B) in state of Maharashtra and Karnataka (On admission)
	2.	201/TD/2016	AESPL	Petition for grant of Inter-state trading licence for Atria Energy Services Private Limited .
	3.	154/MP/2016	NTPC	Petition under Section 79 (1) (a) of the Electricity Act,2003 for relief on account of Force majeure events affecting the Farakka Super Thermal Power Station Stage-I&II (1600 MW) and Stage-III (500 MW).
	4.	187/MP/2016	IEX	Petition under Section 66 of the Electricity Act, 2003 read with Regulation 7 of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Power (Renewable Energy) contracts at Indian Energy Exchange Limited.
	5.	188/MP/2015	SEML	Petition under Section 79 (1) (f) & C of the Electricity Act,2003 read with regulation 32 of the CERC (Grant of Connectivity, Long-term Access and medium term open Access in Inter-State Transmission and related matters) Regulations,2009 against the arbitrary acts and omissions of respondent inter-alia towards threatening encashment of bank guarantee furnished by petitioner.
	6.	240/MP/2016	TPTC	Petition for seeking declaration that no relinquishment charges are payable for termination of the Medium-term Open Access, dated 6.10.2015, granted to the petitioner by Power Grid Corporation of India Limited .
	7.	I.A. No.47/2016 in petition No. 440/MP/2014	EPGL	Interlocutory application for modification of order dated 29.1.2016 (I.A. has been filed by PGCIL).
	8.	59/RP/2016	PGCIL	Petition for review of order dated 18.4.2016 in Petition No. 87/TT/2015.
	9.	38/RP/2016	PGCIL	Petition for review of order dated 15.12.2015 in Petition No. 33/TT/2013.

	10.	61/RP/2016	PGCIL	Petition for review of order dated 29.7.2016 in Petition No. 127/TT/2014
	11.	54/RP/2016	PGCIL	Petition for review of order dated 19.7.2016 in Petition No. 403/TT/2014 (Order in the petition is reserved however the petition is listed as directed in Petition No.61/RP/2016).
	12.	63/RP/2016	PGCIL	Petition for review of order dated 12.4.2016 in Petition No. 104/TT/2013
	13.	64/RP/2016	PGCIL	Petition for review of order dated 29.4.2016 in Petition No. 164/TT/2015
	14.	37/RP/2016	PGCIL	Petition for review of the Order dated 12/05/2016 in Petition No. 534/TT/2014
	15.	51/RP/2016	NTPC	Petition for review of order dated 29.7.2016 in Petition No. 201/TT/2015.
	16.	55/RP/2016	NTPC	Petition for review of order dated 15.6.2016 in Petition No. 173/TT/2013 and 111/TT/2015.
	17.	237/TT/2016	TCAPL	Petition for Determination of tariff of the Inter-State transmission lines connecting two States for the APTRANSCO owned transmission lines system.
31.1.2017 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	8/MP/2017	SKSPGL	Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for extension of the period of injection of infirm power and drawal of start up power for commissioning and testing including full load testing of First Unit (Unit # 2) (300 MW) of (4 x 300) Binjkote TPP of petitioner beyond six months from 31.3.2017 to 31.7.2017.
	2.	244/MP/2016	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 11 and 115 of the CERC (Conduct of Business) Regulations, 1999 for removal of difficulties and for consequential orders on the measurement of GCV of Coal from the samples taken from the Railway Wagon Top. (On admission)
	3.	50/MP/2016	RECESPL	Petition under Section 66 of the Electricity Act, 2003 read with provisions of the CERC (Power Market) Regulations, 2010
	4.	I.A.No.57/2016 in Petition No.304/MP/2013	GGEL	Interlocutory Application seeking immediate stay of the compensation Bill dated 12.10.2016 issued by the respondent No.1 NVVNL during pendency for the dispute.

(T.D.Pant)
Dy. Chief (Legal)
27.1..2017

